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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ O.M.P. (COMM) 331/2021

I.A.14433/2021 (exemption)

I.A.14434/2021 (for stay)

I.A.14435/2021 (for condonation of delay of 85 days)

MINISTRY OF ROAD TRANSPORT & HIGHWAYS

..... Petitioner

Represented by: Mr. Sachin Datta, Senior

Advocate with Mr. Ashish Pandey & Mr. Himanshu Goel,

Advocate

versus

POTIN PANGIN HIGHWAY PVT. LTD. Respondent

Represented by: Mr. Rajshekar Rao, Senior

Advocate with Mr. Nithin Chaudhary Pavuluri & Ms. Sonal Sarda, Advocates

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+ OMP (ENF.) (COMM.) 165/2021

M/S POTIN PANGIN HIGHWAY PVT LTD..... Decree Holder

Represented by: Mr. Rajshekar Rao, Senior

Advocate with Mr. Nithin Chaudhary Pavuluri & Ms. Sonal Sarda, Advocates

versus

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

..... Judgement Debtor

Represented by: Mr. Sachin Datta, Senior

Advocate with Mr. Ashish Pandey & Mr. Himanshu Goel,

Advocate

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

O.M.P. (COMM) 331/2021 & OMP (ENF.) (COMM.) 165/2021

Page 1 of 2





% ORDER 08.03.2022

- 1. Written submissions filed on behalf of the petitioner (Ministry of Road Transport & Highways in O.M.P. (COMM) 331/2021) is on record.
- 2. Learned counsel for the respondent states that the written submissions have been filed yesterday, however, the same are not on record. Learned counsel for the respondent will ensure that the same are placed on record.
- 3. Renotify on 16th March, 2022.
- 4. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

MARCH 8, 2022

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